

**Central Administrative Tribunal
Principal Bench**

**CP No.133/2015
MA No.2718/2016
in
OA No.2168/2013**

New Delhi, this the 28th day of September, 2016

**Hon'ble Mr. Justice Permod Kohli, Chairman
Hon'ble Mr. V.N. Gaur, Member (A)**

Om Prakash,
S/o Tika Ram,
Aged about 69 years,
Retired Asstt. Postmaster under
Delhi North Division,
R/o H.No. L-154, Shastri Nagar,
Delhi-110052.

Address for Service :

Shri R.P. Sharma, Advocate,
CAT(PB) Bar Room,
Copernicus Marg,
New Delhi-110001.

...applicant

(By Advocate : Shri R.P. Sharma)

Versus

Ms. Kaveri Banerjee,
Secretary, Dept. Of Post,
Dak Bhawan,
Sansad Marg,
New Delhi-110001.

...respondent

(By Advocate : Shri Hanu Bhaskar)

ORDER (ORAL)

Mr. Justice Permod Kohli, Chairman :

Shri Hanu Bhaskar, learned counsel appearing for the respondents has handed over the following three cheques to learned counsel for the applicant today in the Court, pursuant to the sanction accorded by the competent authority.

- (i) Cheque No.185044 amounting to Rs.2,69,350/-.
- (ii) Cheque No.185042 amounting to Rs.2,97,050/-.
- (iii) Cheque No.185043 amounting to Rs.69,419/-.

2. Learned counsel for applicant submits that the amount of interest and arrears on account of 20% cut in pension for five years has not been paid.

3. Shri Bhaskar, learned counsel for respondents submits that the cheque for Rs.1,53,468/- towards the 20% cut in pension arrears, including interest, shall be paid during the course of the day.

4. In this view of the matter, nothing survives in this contempt, proceedings dropped.

MA No.2718/2016

5. In view of the aforesaid order passed in the CP, no order is required to be passed in this MA. Dismissed as such.

(V.N. Gaur)
Member (A)

(Justice Permod Kohli)
Chairman

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